GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2901

TO BE ANSWERED ON THE 13TH MARCH, 2018/PHALGUNA 22, 1939 (SAKA)
EXPLOITATION OF TRIBAL GIRLS

2901. DR. RAVINDRA KUMAR RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that tribal young girls of Jharkhand are being taken to other States for domestic works and they are being sold by gangs;
- (b) if so, the details thereof and the total number of such cases reported, guilty arrested and the action taken against them during each of the last three years and the current year, State-wise; and
- (c) the steps taken/proposed to be taken to safeguard the girls working as domestic helps from exploitation?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): As informed by the State Government of Jharkhand, reports regarding tribal girls being taken from Jharkhand to other places for domestic work, when received from different sources, are promptly acted upon by the Anti Human Trafficking Unit (AHTU) functioning under supervision and direction of Criminal Investigation Department, Jharkhand, Ranchi. The AHTUs are dedicated Units in the districts, for investigation of cases, arresting of accused and rehabilitation of the victim with the help of CWC and district administration. As per the information provided by the National Crime Records Bureau (NCRB), specific information, on tribal young girls of Jharkhand being taken to other States for domestic works and being sold by gangs, is not available. However, 412 victims (including girls) of Human Trafficking for domestic servitude and 10509 victims (including girls) trafficked for forced labour in the country were

rescued during 2016, which included 18 victims trafficked for domestic servitude and 20 victims trafficked for forced labour from the State of Jharkhand during 2016. Details of State/UT-wise victims of Human Trafficking rescued for the purpose of forced labour and domestic servitude during 2016 are given in Annexure-I. Details of State/UT-wise persons arrested, persons charge-sheeted, persons convicted for human trafficking during 2016 are given in Annexure-II.

(c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. In this regard, Government of Jharkhand have informed that AHTUs are established in affected districts of Jharkhand apart from Child Protection Homes, Special Juvenile Police Units, Child Welfare Committees and Women and Child Helpline to deal with the problem in the State.

The Central Government has been supplementing the efforts of the States and UTs by providing them regular guidance through various advisories issued from time to time. The Ministry of Home Affairs has also provided financial assistance to all States for setting up Anti Human Trafficking Units in various districts of States. Ministry of Home Affairs has also issued Advisories for combating crimes against SCs/STs, women and children. These Advisories are

available on www.mha.gov.in.

Annexure-I State/UT-wise victims of Human Trafficking rescued for the purpose of <u>Forced Labour and Domestic</u> <u>Servitude</u> during 2016

SL.	State/UT	Forced Labour	Domestic Servitude
1	Andhra Pradesh	2	36
2	Arunachal Pradesh	0	0
3	Assam	36	5
4	Bihar	193	0
5	Chhattisgarh	191	31
6	Goa	0	0
7	Gujarat	125	16
8	Haryana	1	0
9	Himachal Pradesh	0	2
10	Jammu & Kashmir	0	0
11	Jharkhand	20	18
12	Karnataka	317	4
13	Kerala	346	8
14	Madhya Pradesh	1539	157
15	Maharashtra	73	3
16	Manipur	17	0
17	Meghalaya	0	0
18	Mizoram	0	0
19	Nagaland	0	0
20	Odisha	457	11
21	Punjab	31	0
22	Rajasthan	5099	0
23	Sikkim	0	0
24	Tamil Nadu	1200	0
25	Telangana	0	0
26	Tripura	0	0
27	Uttar Pradesh	687	39
28	Uttarakhand	0	1
29	West Bengal	23	4
	TOTAL STATE(S)	10357	335
30	A & N Islands	0	0
31	Chandigarh	0	1
32	D&N Haveli	0	0
33	Daman & Diu	0	0
34	Delhi UT	152	76
35	Lakshadweep	0	0
36	Puducherry	0	0
	TOTAL UT(S)	152	77
	TOTAL (ALL INDIA)	10509	412

Source: Monthly Anti Human Trafficking Data received from AHT Units of State/UT Police

Note: The information is based on statement of rescued victims/accused

Disposal of Persons Arrested under Human Trafficking - 2016

	-		Persons charge	<u> </u>	Persons Aquitted/
SNo.	State/UT	Persons Arrested	sheeted	Persons convicted	Discharged
1	Andhra Pradesh	599	265	2	286
2	Arunachal Pradesh	5	0	0	0
3	Assam	98	37	0	0
4	Bihar	114	114	0	0
5	Chhattisgarh	193	46	0	0
6	Goa	76	60	0	0
7	Gujarat	554	82	6	0
8	Haryana	281	105	2	0
9	Himachal Pradesh	223	•	2	0
10	Jammu & Kashmir	0	0	0	16
11	Jharkhand	83	75	0	0
12	Karnataka	1273	16	0	0
13	Kerala	157	79	0	3
14	Madhya Pradesh	170	6	0	0
15	Maharashtra	1173	328	6	4
16	Manipur	5	0	0	0
17	Meghalaya	14	0	0	0
18	Mizoram	5	0	0	0
19	Nagaland	0	0	0	0
20	Odisha	150	120	0	0
21	Punjab	28	37	0	0
22	Rajasthan	1087	950	47	42
23	Sikkim	1	0	0	0
24	Tamil Nadu	1725	1242	72	173
25	Telangana	591	113	0	0
26	Tripura	0	0	0	0
27	Uttar Pradesh	172	101	11	0
28	Uttarakhand	37	-	0	5
29	West Bengal	1847	1795	11	224
30	A & N Islands	7	7	0	0
31	Chandigarh	3	3	0	0
32	D&N Haveli	0	0	0	0
33	Daman & Diu	38	0	0	0
34	Delhi UT	106	0	0	0
35	Lakshadweep	0	0	0	0
36	Puducherry	0	0	0	0
	Total	10815	5581	159	753

Source: Monthly Anti Human Trafficking Data received from AHT Units of State/UT Police

Note: Data is under clarification from Himachal Pradesh and Uttarakhand (-)